

THE INCOME TAX APPELLATE TRIBUNAL
"SMC" Bench, Mumbai
Shri Shamim Yahya (AM)

I.T.A. No. 6170/Mum/2019 (A.Y. 2009-10)

Asif Abdul Latif Mandviwala 416, Mahavir Building Versova Street, Near Alexander Cinema Mumbai-400 008. PAN : AAXPM7607G (Appellant)	Vs.	ITO-17(3)(3) Earnest House Room No. 500 Nariman Point Mumbai-400 020. (Respondent)
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Assessee by	Shri R.R. Thakur
Department by	Ms. Usha Shrote
Date of Hearing	04.04.2022
Date of Pronouncement	04.04.2022

ORDER

This appeal by the assessee is directed against the order of learned CIT(A) dated 24.07.2019 pertains to A.Y. 2009-10.

2. The grounds of appeal relate to addition of Rs. 14,61,380/- with regard to cash deposits.
3. At the outset in this case learned Counsel of the assessee submitted that he shall be withdrawing the appeal. Learned Departmental Representative did not have any objection to this proposition.
4. Upon careful consideration, we have granted permission to withdraw the appeal. Accordingly, this appeal is dismissed as withdrawn.

Order pronounced in the open court on 04.4.2022.

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Mumbai; Dated : 04/04/2022

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS